

# ACT No. XIV OF 1926.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 25th  
March, 1926.)

## An Act further to amend the Madras Civil Courts Act, 1873.

III of 1873. **W**HEREAS it is expedient further to amend the Madras Civil Courts Act, 1873, for the purpose hereinafter appearing; It is hereby enacted as follows:—

1. This Act may be called the Madras Civil Courts (Amendment) Act, 1926. short title.

III of 1873. 2. After section 28 of the Madras Civil Courts Act, 1873, the following section shall be inserted, namely:—

“ 29. (1) The High Court may, by general or special order, authorise any Subordinate Judge to take cognizance of, or any District Judge to transfer to any Subordinate Judge under his control, any proceedings under the Indian Succession Act, 1925, which cannot be disposed of by District Delegates. Insertion of new section 29 in Act III of 1873. Exercise by Subordinate Judge of jurisdiction of District Judge in certain proceedings.

XXXIX of 1925. (2) The District Judge may withdraw any such proceedings taken cognizance of by, or transferred to, a Subordinate Judge, and may either himself dispose of them or transfer them to a Court under his control competent to dispose of them.

(3) Notwithstanding anything contained in section 13, proceedings taken cognizance of by, or transferred to, a Subordinate Judge under the provisions of this section shall be disposed of by him subject to the law applicable to like proceedings when disposed of by the District Judge.”

Price Anna 1 or 1½d.]

MGIPC—L—I-164—8-5-26—9,500.